

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

Original

APPLICATION NO.: 456/2011

3

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

30/09/2011

OA 456/2011

Mr. Manish Kumar Sharma, Counsel for applicant.

Heard.

The O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar

[Anil Kumar]
Member (A)

K. S. Rathore

[Justice K. S. Rathore]
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 456/2011

DATE OF ORDER: 30.09.2011

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Mahaveer Singh S/o Shri Brij Lal, aged about 23 years, R/o Village & Post Chiksana, District Bharatpur, Rajasthan.

...Applicant
Mr. Manish Kumar Sharma, counsel for applicant.

VERSUS

Union of India through Regional Director (NR) Staff Selection Commission Block No. 12, CGO Complex, Lodhi Road, New Delhi – 110504.

...Respondent

ORDER (ORAL)

The case of the applicant is that pursuant to the advertisement (Annex.A/3), applicant applied for the post of Constable (GD) for Rajasthan State, and was declared successful in the written examination and also passed the Physical Efficiency Test. The applicant was called for medical examination vide admission certificate for medical dated 07.07.2011 (Annex. A/6). It is the case of the applicant that after calling the applicant for medical examination, he was not medically examined but no such order to show that the respondent(s) has refused to examine the applicant by the Medical Officers/Board. Since no reason has been assigned by the applicant also as to why the medical examination has not been undertaken by the medical board, in such eventuality, in the interest of justice, we deem it proper to direct the applicant to represent before the respondent(s) and it is for the respondent(s) to see as to why



the applicant was not medically examined. It is stated at the bar that medical examinations are going ^{on} and looking to the urgency of the matter since it is the matter of appointment on the post of Constable (GD), we deem it proper to direct the respondent(s) that in case the applicant files the representation, the same may be considered expeditiously, so that he can be medically examined, if he is otherwise found eligible, but not later than within a period of fifteen days from the date of receipt of a copy of the representation from the applicant along with a copy of this order. If any prejudicial order is passed by the respondent(s), the applicant will be at liberty to file substantive Original Application.

2. With these observations and directions, this Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

J.C.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

kumawat